

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 136
(IB)-1367(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd	...	Applicant/Petitioner
Vs		
C& C Construction Ltd	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 12.08.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	Mr., Sanjay Samdarshi. Monika Sharma, Advs. In I.A.NO.3952 Mr. Srijan Sinha, Adv. , Mr. Himanshu Chaubey, Adv, Ms Parul Dhurvey, Adv. in IA-5651/2020 Mr. Sanjay Samdarshi and Monika Sharma (Advocate) I.A. No. 3952/2020
For the Respondent	:	Mr. Rajesh Gupta & Mr. Anubhav Mehrotra, Advs. In CA-1960/2019 Ms. Rajinder Wali for Non-Applicant(IndusInd Bank) in IA No. 1961/2019
For the RP		Mr. Pulkit Deora with Mr. Arnav Vidyarthi, Advocates Mr. Vivek Sibal, Senior Advocate with Mr. Pulkit Deora and Mr. Arnav Vidyarthi, Advocates Ms. Niharika Sharma, Adv.
For the Promoters		Mr. Abhijeet Sinha, Mr. Swapnil Gupta and Mr. Svyam, Advs.
For BSCPL		Ms. Neha Mathen, Adv.
For Engineering Projects India		Mr. Debarshi Bhadra, Advocate
For the CoC		Mr. PBA Srinivasan, Adv. with Ms. Ichchha Kalash, Adv. for CoC in IA No. 2146 & 2235



- sd -

ORDER

List the matter for further consideration on 07.09.2021.

— sd —

**(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT**

— sd —

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

12.08.2021
DPK